

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 58 OF 2016 &
I.A. No. 687 of 2016**

Dated: 8th December, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

Tata Power Delhi Distribution Ltd. Appellant(s)

Vs.

Delhi Electricity Regulatory Commission ... Respondent(s)

Counsel for the Appellant(s) : Mr. Anjani Kumar Singh
Mr. Anurag Bansal
Mr. Divyanshu

Counsel for the Respondent(s) : Mr. Divyanshu Rai for
Mr. Nikhil Nayyar for R.1

ORDER

**I.A. No. 687 of 2016
(Appl. for condonation of delay in filing reply)**

Delay in filing reply is condoned. Reply is taken on record.

Application is disposed of.

APPEAL NO. 58 OF 2016

Learned counsel for the Appellant seeks three weeks time to file rejoinder. He may file the same on or before 30.12.2016 after serving copy on the other side.

List the matter for hearing on **08.02.2017**. Tag to Appeal No. 285 of 2015 and other batch of appeals.

(I.J. Kapoor)
Technical Member
ts/kt

(Justice Ranjana P. Desai)
Chairperson